

**COURT-I**

**In the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NOS.99 & 100 OF 2016 IN  
DFR NO.281 OF 2016**

**Dated: 18<sup>th</sup> April, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Maharashtra Veej Grahak Sanghatana .... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory  
Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy  
Ms. R. Mekhala

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. D.V. Raghuvamsy for R-1

Ms. Pooja Nuwal for R-2.

**ORDER**

**IA NO.99 OF 2016**  
**(Appln. for waiver of court fee)**

The Appellant-Association is stated to be a registered Society. In this application, it is stated that the Appellant-Association is working for protection of electricity consumers in the State of Maharashtra. The Appellant-Association has prayed

that since the Appellant-Association is a registered Society of consumers, it may be exempted from paying court fee of Rs.1,00,000/-.

We have heard learned counsel for the Appellant-Association. For the reasons stated in the application, the Appellant-Association is directed to deposit Rs.30,000/- instead of Rs.1,00,000/- towards court fees in the Registry within four weeks from the date of this order. With these observations, IA No.99 of 2016 is partly allowed. After compliance, Registry is directed to list the Appeal on 16/05/2016.

**ORDER**

**IA NO.100 OF 2016**  
**(Appln. for condonation of delay)**

In this application, the Appellant Association has prayed that delay of 167 days in filing the Appeal be condoned. We have heard learned counsel for the Appellant. For the reasons stated in the application, delay is condoned. Registry is directed to number the Appeal and list it for admission on 16/05/2016.

(I.J. Kapoor)  
Technical Member  
mk/pr

(Justice Ranjana P. Desai)  
Chairperson